

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

Item No.217 - CP/20(AHM)2022  
Item No.218 – IA 74 of 2022  
Item No.219 – IA 75 of 2022

**Proceedings under Section 241-242**  
**Co.Act, 2013**

**IN THE MATTER OF:**

Ibrahimbhai Sulemanbhai Kadiwala & Ors  
V/s  
Accurate Infrabuild Pvt Ltd & Anr

.....Applicant

.....Respondent

**Order delivered on 17/03/2023**

**Coram:**

Dr. Madan B Gosavi, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Ms. Hirwa Dave, Adv. a.w Mr. Jaimin Dave, Adv.  
For the Respondent : Mr. Yuvraj Thakore, Adv.

**ORDER**

Learned Counsel for the petitioner appeared. Learned Counsel for the respondent appeared. We direct respondent to file reply within two weeks' by giving copy to the petitioner and petitioner to file rejoinder within two weeks'.

List for further consideration on 05.06.2023

-Sd-

**AJAI DAS MEHROTRA**  
**MEMBER (TECHNICAL)**

-Sd-

**DR. MADAN B GOSAVI**  
**MEMBER (JUDICIAL)**